

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 234/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003, for adoption of tariff discovered through Competitive Bidding Process for Setting up of 600 MW ISTS-connected Wind Power Projects (Wind 3) in India under Tariff-based competitive bidding.

Petitioner : SJVN Limited (SJVN)

Respondents : Adyant Enersol Private Limited and Ors.

Date of Hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ajitesh Garg, Advocate, SJVN
Shri Karmit Sheth, KPI Green Energy

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking the adoption of tariff for the 600 MW Wind Power Projects connected with the ISTS. The learned counsel for the Petitioner further submitted that selection of projects has been made through a competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects dated 26.7.2023 issued by the Ministry of Power, Government of India.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Petition will be listed for further hearing on **14.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

